



**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE.**

Original Application No.66/2021(WZ)

Sarang Yadwadkar

... Applicant

V/s

State of Maharashtra & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF GOA STATE
POLLUTION CONTROL BOARD,
RESPONDENT NO.8

MAY IT PLEASE YOUR LORDSHIP:

I, Dr. Shamila Monteiro, daughter of Shri. Augusto Monteiro aged about 50 years, Indian National, residing at House No. 5, Uttam Darshan, Opp. Sai Baba Temple,

Kadamba Plateau, Chimbhel, Tiswadi -Goa, do hereby solemn affirmation, state and submit as under:

1. I am presently working as the Member Secretary, Goa State Pollution Control Board, and the Respondent No.8 herein. I have been authorised to file the present Affidavit on behalf of the Respondent No.8.

2. I say that with regards to Contents of Para 13 of the Petition the Respondent No.8 Goa State Pollution Control Board has provided link for OCEMS on the homepage of its website. I say that from there, the industries can be selected as per industrial sector, for example; distilleries, Iron & steel, etc. I say that the data is downloadable and historical data records are also available. **Annexed herewith as "Annexure R-1" is the copy of screenshot of OCEMS data on Goa Pollution Control Board Website.**

3. I say that with regards to contents of Para 14 (iii) of the Petition, Respondent No. 8 noted that the Applicant





were looking for Online continuous Emission Monitoring systems(OCEMS), however the screenshot placed at Annexure A-6 page No.74, it is observed that the screenshot of software Online consent Management and Monitoring system (OCMMS) is attached. I say that the Applicant accessed the wrong software for the emission data.

4. I say that Live Emission data is available for the general public on the home page of Goa State Pollution Control Board official website at **www.goaspcb.gov.in** on click of “**Live Emission and water Monitoring Data**”. **Annexed herewith as Annexure R-2 are the Screenshots of the homepage of Goa State Pollution Control Board official website of the Live Emission and Water Monitoring Data.**
5. I say that whatever stated herein above is based on the records available with office of the Respondent Board,



Goa State Pollution Control Board

Display 10 records



Search:

Sl.No.	Category	
1	AIRPORT	
2	CBMWTF	
3	DISTILLERY	
4	DRUGS AND PHARMACEUTICALS	
5	FERTILIZER	
6	HOTEL	
7	IRON AND STEEL	
8	PESTICIDE	
9	PORT	

Showing 1 to 9 of 9 entries

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Goa State Pollution Control Board
गोव राज्य प्रदूशन नियंत्रण मंडळ

Accessibility Options (Color, Contrast, Magnification, Screen Reader)

Language: English (United States)

- HOME
- ABOUT US
- ACTIVITIES
- NOTICES
- CITIZEN GUIDE
- GALLERY
- DOWNLOADS

Choose
✓ Paper
✓ Jute
✓ Canvas
✗ and not Plastic

I CHOSE 'CAUSE I CARE!

When we ask for plastic bags or products that need to be wrapped in plastic, we fail to realize how much harm it does to the environment. The problem of disposing plastic has become a nuisance to society. So stop!

Consider points to remember while shopping...

- Carry plastic-free bags with you and use them for your shopping needs.
- Buy a jute or canvas cloth bag for your shopping needs.
- If you really have to ask for a plastic bag, make sure they provide you with a plastic-free paper bag.
- Please don't throw away the plastic bags you are wrapped in paper or the reusable containers made of aluminium foil.
- Buy locally available products that are easy to use.

Because the Earth is Worth It
Reduce. Reuse. Recycle. Replenish. Restore.

"Environment - It Matters."

Welcome to Goa State Pollution Control Board

With increasing industrialization and the establishment of factories which emit smoke and other air pollutants, there was worldwide concern for protection of environment. In June 1972, the United Nations Conference on the Human Environment was held in Stockholm, where decisions were taken to take appropriate steps for preservation of the natural resources of the earth, which, among other things, included preservation of the quality of air and water by controlling pollution. In 1974, Parliament enacted the Water (Prevention and Control of Pollution) Act, 1974, with a view to prevent and control water pollution and to maintain and restore wholesomeness of water. In furtherance of the decisions taken at Stockholm, Parliament enacted the Air (Prevention and Control of Pollution) Act, 1981, to provide for prevention, control and abatement of air pollution. The Water and the Air Pollution Acts provides for the constitution of the State Pollution Control Boards to deal with the problem of water and air pollution.

The Goa State Pollution Control Board (GSPCB) is an autonomous statutory organization constituted on 1st July, 1986 under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. The GSPCB is presently operating from Salgao. The Offices of the Chairman, Member Secretary, Technical section, Legal section, Accounts section, Scientific section (including Laboratory), Information and Technology section & Administrative Section are currently operating from the premises at Salgao, Bardez - Goa. SPCB have been assigned an important role for prevention and control of pollution from different sources. In recent years, additional responsibilities have been assigned to the Boards for enforcement of various statutes.

FOR LIVE EMISSION AND WATER MONITORING DATA [CLICK HERE](#)
FOR LIVE CEMS DATA OF COMMON BIOMEDICAL WASTE TREATMENT FACILITY (Biotech Waste Limited) : [CLICK HERE](#)

PUBLIC NOTICE

"This is to Inform the public that GSPCB will be only accepting online application applied through OCMMS software. Also Complaints or any other grievance will be accepted through official email (mail.gspcb@gov.in)"

SUPPORT LINE FOR OCMMS (Online filing of Application) AND FILING OF PLASTIC WASTE COMPLAINT - Call - 9356709461

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- Plastic Waste
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- Status Reports
- Air Quality
- Water Quality
- Noise Pollution
- Industry Shutdown
- Legal Matters
- Guidelines for Mobile Towers

CONSENT MANAGEMENT

- Consents issued under Water & Air Act & Authorization issued under HWTR
- Authorization issued under E-Waste Rules
- Authorization issued under B/W/M Rule